

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE TWENTIETH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

INCOME TAX TRIBUNAL APPEAL NO: 530 OF 2013

Appeal filed under Section 260-A of the Income Tax Act, 1961 against the Order dated 25.01.2012 passed in I.T.A.No. 899/H/10 for Assessment year 2006-07 on the file of the Income Tax Appellate Tribunal, Hyderabad Bench 'B', Hyderabad preferred against the Order dated 31.03.2010 passed in ITA No. 120/DC-16(3)/CIT(A)-V/2008-09 on the file of the Commissioner of Income Tax (Appeals) – V, Hyderabad for Assessment Year 2006-07, preferred against the Assessment Order dated 08.12.2008 passed in PAN/GIR No. AAACO2519H on the file of the Deputy Commissioner of Income Tax, Central Circle – 16(3), Hyderabad.

Between:

The Commissioner of Income Tax-IV, Hyderabad.

...Appellant

AND

M/s. Ocean Sparkles Limited, 1st Floor 128, Srinagar Colony Hyderabad.

...Respondent

**Counsel for the Appellant : Mr. J.V. Prasad Senior Standing Counsel for
Income Tax Department**

**Counsel for the Respondent : Mr. Rohan Aloor representing
Mr. Ch. Pushyam Kiran**

The Court delivered the following:

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.530 of 2013

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellants.

Mr. Rohan Aloor, learned counsel representing Mr. Ch.Pushyam Kiran, learned counsel for the respondent.

2. Learned Senior Standing Counsel for the appellants seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed.

However, there shall be no order as to costs.

//TRUE COPY//

A.V.S.S.C.S.M. SARMA
JOINT REGISTRAR

SECTION OFFICER

To,

1. The Income Tax Appellate Tribunal, Hyderabad Bench 'B', Hyderabad.
2. The Commissioner of Income Tax (Appeals) – V, Hyderabad.
3. The Deputy Commissioner of Income Tax, Circle – 16(3), Hyderabad.
4. One CC to Mr. J.V. Prasad Senior Standing Counsel for Income Tax Department [OPUC]
5. One CC to Mr. Ch. Pushyam Kiran, Advocate [OPUC]
6. Two CD Copies

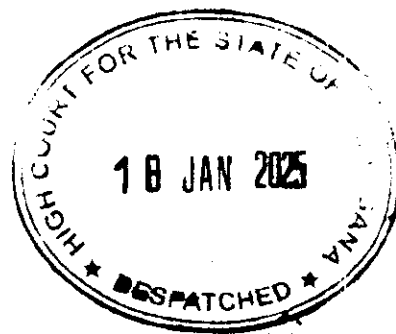
DL/gh

HIGH COURT

DATED:20/12/2024

JUDGMENT

ITTA.No.530 of 2013



APPEAL IS DISMISSED AS WITHDRAWN.

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kp.
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